Form 3

AML Details - to be filled by General Insurers

Purpose and Objective

This form contains AML compliance data for General Insurers Frequency is quarterly

Filters and Parameters

Year

Quarter

Name of Insurer

#	Particulars	Number
	Column Code	a
1	No. of claims/refunds more than ₹ 1 lakh	
2	No. of policies underwritten for more than ₹1 lakh	Tara a
	premium	
	Proportion of Health portfolio to total business	
3		
	during the period (Volume & percentage)	
4	Proportion of Direct Marketing to total business	
	during the period	
5	No. of transactions where premium is paid by other	
	than the insured	
6	No. of contracts with PEPs	
7	No. of cash transactions beyond ₹ 10 lakh /	
	transaction during the period	
8	No. of integral cash transactions beyond ₹ 10 lakh	
	during the period	
9	No. of cash transactions reported to FIU- break ups	
	for individual and legal entities	
10	No. of STRs reported to FIU - break ups for	
	individual and legal entities	
11	No. of cash based suspicious transactions reported	
	to FIU-IND	
12	No. of CCRs to FIU-IND	
13	No. of reports on receipts in NPO's accounts	
14	No. of attempted transactions reported as STRs	
	during the period	
15	No. of cases verified for suspicious nature in the	
	form of avoidance of PAN details. No. of such cases	
	reported to FIU	
16	No. of matches found based on UNSC lists	
17	No. reported under UAPA	
18	No. of third party assignments	
19	No. of requests received from domestic authorities	
	for customer information; No. of cases where	
	information was provided	
20.1	Details of training imparted –	
	Agents/Corp.Agents/Employees	
	Number trained during the period – for each	
20.2	of the categories	
20.2	Whether in-house or external	
20.3	Indicate the number of new persons trained	
21	No. of cases where action was initiated on	
	employees/agents/corp. agents for AML/CFT	
	violations	
22		
	No. of cases where penalties where imposed on	
	employees/ agents/ corp. agents-monetary,	
	suspension/termination etc	
1 5 15 16 15		
23	Number of internal audits/inspections conducted	
	during the period on AML/CFT compliance	

